

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F', NEW DELHI**

**BEFORE SH. C.N. PRASAD, JUDICIAL MEMBER
AND
SH. PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

ITA No.9090/Del/2019
Assessment Year: 2015-16

Peopic Retail Private Limited 2 nd Floor, Khasra No.382, Plot No.4, M. G. Road, Sultanpur, New Delhi0110030 PAN No.AAGCP7152B (APPELLANT)	Vs.	ACIT Circle – 19 (2) New Delhi (RESPONDENT)
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Appellant by	Sh. Akshay, AR
Respondent by	Sh. N. K. Bansal, SR DR

Date of hearing:	24/11/2022
Date of Pronouncement:	24/11/2022

ORDER

PER PRADIP KUMAR KEDIA AM:

The captioned appeal has been filed at the instance of the assessee against the order of the Commissioner of Income Tax (Appeals)-22 New Delhi ('CIT(A)' in short), dated 27.09.2019 concerning AY 2015-16.

2. The captioned assessee has sought to withdraw the appeal listed above on the ground that assessee has opted to avail benefits of 'Vivad se Vishwas Scheme, 2020' (VSV). It is submitted that assessee does not seek to pursue the said

appeal owing to exercise of option for availing VSV Scheme and consequently requested for withdrawal of appeal may please be granted.

3. The Id. Departmental Representative for the Revenue stated that he has no objection to withdraw the appeal in the circumstances narrated on behalf of the assessee.

4. In the light of written requests made on behalf of the captioned party, the appeal is dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of VSV Scheme for any bonafide reasons, then the assessee concerned will be at liberty to seek restoration of original appeal for hearing before ITAT in accordance with law.

5. In the result, the captioned appeal is dismissed as withdrawn.

6. The order is pronounced in the open court on 24.11.2022.

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

*NEHA, Sr. Private Secretary

Date:- .11.2022

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI